

(b) and (c) As on December, 2012, a total of Rs. 98,884 crore (data provisional) has been classified as NPAs under the corporate category by RBI, which constitutes 53.68% of the total NPA of banks.

#### **Monitoring of foreign origin funds of NGOs**

1623. SHRI NARESH AGRAWAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government has received complaints against NGOs for receiving huge amount of money from abroad;

(b) if so, the steps Government has taken to check the source of such funding;

(c) whether Government has taken any steps to check the expenditure of the money received by various NGOs from abroad;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) whether Government plans to do a audit of such NGOs by CAG and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM): (a) Specific cases of NGOs where complaints are received for violation of the Income-tax Act, 1961 [Act] are dealt with by field formations on a case to case basis and appropriate action is taken as per the provisions of the Act. No centralised data in this regard is maintained in the Ministry of Finance. Further, appropriate action is taken by the Ministry of Home Affairs on complaints received against NGOs in this regard.

(b) The Government monitors the receipt and utilization of foreign contribution received by any 'person' including NGOs in terms of the Foreign Contribution (Regulation) Act, 2010 [FCRA] and the rules framed thereunder. FCRA provides for NGOs to receive foreign funds after registration or prior permission. Every such application of NGOs for registration or prior permission is decided with inputs from the security agencies concerned. The NGOs which have been registered/given prior permission for receiving foreign funds are required to submit annual accounts in the prescribed format duly audited by a Chartered Accountant.

These are scrutinized and wherever required, physical inspection is also conducted. Appropriate action is taken on the basis of findings of the inspection team. On the basis of complaints received in the Ministry of Home Affairs in the past and enquiries made, 24 cases have been referred to the CBI, 10 cases have been given to the State Police, 35 NGOs have been placed in Prior Permission category, accounts of 32 NGOs have been frozen, 72 NGOs have been prohibited from receiving foreign contribution and registration of 4138 NGOs have been cancelled.

(c) Yes, Sir. The steps taken in respect of utilization of such funds have been enumerated in reply to part (b) above.

(d) The details in this regard have been enumerated in reply to part (b) above.

(e) Does not arise in view of the reply to parts (b), (c) and (d) above.

(f) At present, there is no such proposal.

#### **RBI's projection of GDP**

1624. SHRI Y. S. CHOWDARY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Reserve Bank of India (RBI) has scaled down the project for GDP growth for the current year from 5.8 per cent to 5.5 per cent;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken or being taken by Government to improve the GDP growth for the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The Reserve Bank of India (RBI) has revised the baseline projection of Gross Domestic Product (GDP) growth for 2012-13, from 5.8 per cent to 5.5 per cent in the Third Quarter Review of Monetary Policy 2012-13 released in January 2013, taking into account factors including subdued industrial activity, sluggish external demand, weak demand for new investment, *etc.*

(c) Several steps have been undertaken for the recovery of growth including the setting up of the Cabinet Committee on Investment (CCI) to fast track large investment projects; strengthening of financial and banking sector;